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(b) whether Government propose to implement its recommendations with retrospective effect?

THE MINISTER FOR FINANCE (SHRI T. T. KRISHNAMACHARI): By the end of August 1957.

(b) The recommendations accepted by the Government will be given effect to from the 1st April 1957.

Mr. CHAIRMAN: Papers to be laid on the Table.

## MOTION FOR PAPERS

Dr. R. B. GOUR (Andhra Pradesh): Before that, I would like to draw your attention to the Motion for **Papers** that I have given.

Mr. CHAIRMAN: Yes. It will be....

## LOUDSPEAKER ARRANGEMENT

SHRI D. A. MIRZA (Madras): Sir, I wish to bring to your notice that the loudspeakers are not working.

Mr. CHAIRMAN: Noted. Papers to be laid on the Table.

## PAPERS LAID ON THE TABLE

NOTIFICATIONS PUBLISHING THE HYDERA-STATE BANK (COMPENSATION) RULES, 1956, AND FURTHER AMENDMENT IN THE CENRAL EXCISE RULES, 1944

MINISTER FOR FINANCE (SHRI T. T. KRISHNAMACHARI): I beg to lay on the Table under subsection (3) of section 41 of the State Bank of Hyderabad Act, 1956, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 2224, dated the 4th October, 1956, publishing the Hyderabad State Bank (Compensation) Rules 1956. [Placed in Library. S-37/57.1

on the Table

I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications: --

- (i) Ministry of Finance (Department of Revenue) Notification S.R.O. No. 1040-A, dated the 29th March, 1957, publishing further amendment in the Central Excise Rules, 1944.
- (ii) Ministry of Finance (Department of Revenue) Notification S.R.O. No. 1040-B, dated the 6th April, 1957, publishing further amendment in the Central Excise Rules.

[Placed in Library. See No. S-29/ 57 for (i) and (ii).1

NOTIFICATIONS MAKING CERTAIN ALTER-ATIONS IN SCHEDULE X AND PART II OF SCHEDULE V TO THE COMPANIES ACT, 1956, AND PUBLISHING THE COM-PANIES (APPEAL TO THE CENTRAL GOVERNMENT) RULES, 1957.

MINISTER FOR FINANCE THE T. T. KRISHNAMACHARI): I (Shri beg to lay on the Table, under subsection (3) of section 641 of the Companies Act, 1956, a copy each of the following Notifications:

- (i) Ministry of Finance (Department of Company Law Notification ministration) S.R.O. No. 1281, dated 23rd April, 1957, making certain alterations in Schedule X to the Companies Act, 1956.
- (ii) Ministry of Finance (Department of Company Law Administration) Notification S.R.O. No. 1435, dated the 7th May, 1957, making certain alterations in Part II of Schedule V to the Companies Act, 1956.

[Placed in Library. See No. 23/ 57 for (i) and (ii).]